

OA 90 of 2006  
Fri/07.09.2007

Shri S.K.Bariar, counsel for the applicants.

Shri R.K.Choubey, ASC for the respondents.

Learned counsel for the applicants submits that though this is a case of regularization of part-time casual labourers but he has to go through some recent decisions in that regard, hence a time may be granted.

Put up on 05.10.2007 under the same heading. Further time may not be granted



[P.K.Sinha]/VC

skj.

Fri/05.10.07 Shri S.K.Bariar for the applicants.  
Shri R.K. Choubey, ASC for the respondents.  
Heard along with OA 85/06. For the  
reasons recorded separately, both the applications  
stand disposed of by a common order.  
Original order kept in OA 85/06.

skj.



(P.K. Sinha)/VC